

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-501**

Appeal No- 41/252/ND/2020  
Restoration App/1/ND/2020

**IN THE MATTER OF:**

Balbir Motors Pvt Ltd  
V/s.  
ROC

....Applicant

....Respondent

**SECTION**

U/s 252

**Order delivered on 11.08.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

**Restoration App/1/ND/2020:-**

By filing this application, the applicant has prayed for restoration of Company Appeal No- 41/252/ND/2020.

Heard. Ld. Counsel for the applicant.

Ld. Counsel for applicant submits that the earlier counsel could not attend the Bench on 25.02.2020 and due to that, the said appeal was dismissed for non-prosecution. She further submits that the said appeal may be restored to its original file, otherwise, prejudice will be caused to the applicant.

Considering the submissions, we think it proper to recall our earlier order dated 25.02.2020 by which the appeal was dismissed for non-prosecution. **Accordingly, we hereby**

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—Sd—

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restore the Company Appeal No- 41/252/ND/2020 to its original file subject to payment of cost of Rs.5,000/- to be deposited in the Prime Minister's Relief Fund. Payment of cost is condition precedent. If the cost is deposited within three days from today then the Registry is directed to restore the Company Appeal No- 41/252/ND/2020 to its original file.

*With this, the present application i.e. Restoration App/1/ND/2020 stands disposed of.*

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[Redacted Signature]

(K.K. VOHRA)  
MEMBER (T)

[Redacted Signature]

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

Chirag